Dated 6th August 2008

Dear Shri Behura,

Subject: Recommendations on Mobile Virtual Network Operators (MVNOs).

This is in reference to Department of Telecommunications (DOT)'s letter no.800-50/2008-ASP.II/1 dated 20th March 2008 seeking recommendations of TRAI under section 11 (1) (a) & (ii) of TRAI Act 1997 on the issue of 'Need and timing for introduction of Mobile Virtual Network Operators as well as terms and conditions of the License to be granted to such operators'.

2. TRAI initiated the public consultation process by issuing a consultation paper on 5th May 2008, followed by an open house discussion in New Delhi on 16th June 2008. Keeping in view the comments received from stakeholders during the public consultation process, international experience and internal study, TRAI has formulated its recommendations on the need and timing for introduction of MVNO as well as terms and conditions of the license to be granted to such operators.

3. The recommendations has dwelt upon the definition and other issues like need and timing, regulatory model, regulatory and licensing issues like license service area, eligibility conditions, scope of service, service obligations, entry fees, annual licence fees, allocation of numbers and interconnection. The recommendations have attempted to ensure that the consumer interests are protected and customers are not adversely affected by an interruption of service following a dispute between their MVNO and the parent MNO. Issues like roll out obligations, mergers, substantial equity, FDI, Bank guarantees to be paid by MVNO are also covered in these recommendations.

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4. It is hoped that the Government will find the recommendations acceptable and the Authority would recommend their implementation in a time bound manner.

5. Copy of the recommendations and the press release are enclosed. These recommendations have also been placed on TRAI’s website www.trai.gov.in.

With best wishes

Yours sincerely,

(Nripendra Misra)

Encl. A/A

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